

5  
O.A. No.746 of 2002

(M.A. No.206/12)

ORDER DATED 6<sup>th</sup> OF SEPTEMBER, 2012

Coram:

HON'BLE MR. C.R. MOHAPATRA, MEMBER ADMN.

&

HON'BLE MR. A.K. PATNAIK, MEMBER JUDL.

.....

None for the applicant.

Heard Sri S.K. Ojha, Ld. Counsel for the Rlys./  
Respondents on M.A. No.206/12.

Sri Ojha submits that this M.A has been filed for extension of time as fixed by the Hon'ble Apex Court for complying with the order passed in the O.A.. By filing this M.A. the Rlys./ Respondents have sought for extension of time to comply the order. Since the Hon'ble Apex Court has fixed the time limit, it is not within the purview of this Tribunal to extend time in modification of the order of the Hon'ble Apex Court. Hence, the M.A. is misconceived and is accordingly dismissed.



JUDL. MEMBER



ADMN. MEMBER